HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

MONDAY, THE SEVENTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 201 OF 2025

Writ Appeal under clause 15 of the Letters Patent Appeal preferred against the order dated 22/01/2025 of WP.NO. 1722 OF 2025 on the file of the High Court.

Between:

Sri Laxmi Narasimha Swamy Sand Quarry Tribal Labour Contract Co-Op Society Ltd., Represented by its president T.Buchaiah, S/o.T.Basavaiah, O/a.Peruru (village), Wazeedu Mandal, Mulugu District

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Mines and Geology Department, Secretariat, Hyderabad, Telangana.
2. The District Level Sand Committee, Rep. by its Chairman-cum-District Collector, Mulugu District, Telangana
3. The Assistant Director of Mines and Geology, Mulugu, Mulugu District, Telangana
4. M/s.Telangana State Mineral Development Corporation Ltd., Rep. by its Vice Chairman and Managing Director, 0/o.6-2-915, HMWSSB premises, rear block, 3rd Floor, Khairatabad, Hyderabad, Telangana.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner's application dated 08-01-2025 seeking grant of extension of time for de-casting of sand by directing the 3rd respondent to issue necessary permissions to the 4th respondent during the pendency of the Writ appeal.

Counsel for the Appellant: SRI P. SUBASH

Counsel for the Respondent Nos.1 and 3: SRI A. ANANTHASEN REDDY,
GP FOR MINES AND GEOLOGY

Counsel for the Respondent No.2: SRI MURALIDHAR REDDY KATRAM,
GP FOR REVENUE

Counsel for the Respondent No.4: SRI B. RAMULU

The Court Delivered the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.201 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri P. Subash, learned counsel for the appellant; Sri A. Ananthasen Reddy, learned Government Pleader for Mines and Geology Department, for respondent Nos.1 and 3 and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for respondent No.2.

2. This Intra-Court appeal assails the order of learned Single Judge passed in W.P.No.1722 of 2025 dated 22.01.2025.

3. Learned counsel for the appellant submits that the Government by communication dated 22.06.2023 (Annexure-P2) granted the contract for excavation of sand to respondent No.4. In turn, respondent No.4 granted the work to the present appellant. However, the term of said contract was over in June, 2024. The appellant preferred representations before respondent No.4 and the Government seeking extension of the contract. Learned Single Judge erred in rejecting its prayer for consideration of representations on the ground of *locus standi*. The appellant being a Tribal Society has a right to undertake the said work.

4. The other side opposed the prayer and submits that the basic contract was between the Government and respondent No.4. The appellant was not party to the contract. The period of contract is over and the appellant has no *locus* whatsoever to seek extension of the contract in which it was not a party.

5. We have heard the parties on admission.

6. We find substance in the objection taken by the other side. Learned Single Judge also opined that the appellant does not have the *locus standi* because it was only either an agent or a service provider and not the main contractor. At this stage, when contract period is already over, at the instance of the appellant, no mandamus can be issued for extension or renewal of contract. The admission is declined. However, this order will not come in the way of the appellant to prefer fresh application for grant of contract, if law so permits.

7. Accordingly, this Writ Appeal is **dismissed**. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- K. SAILESHI
DEPUTY REGISTRAR

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SECTION OFFICER

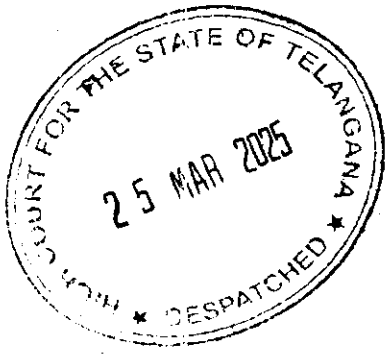
To,

1. One CC to Sri P. Subash, Advocate [OPUC]
2. Two CCs to GP for Mines And Geology, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CC to The GP for Revenue, High Court for the State of Telangana, at Hyderabad[OUT]
4. One CC to Sri B. Ramulu, Advocate[OPUC]
5. Two CD Copies

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HIGH COURT

DATED:17/02/2025



JUDGMENT

WA.No.201 of 2025

DISMISSING THE WRIT APPEAL

WITHOUT COSTS

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